

Through Video Conference via Cisco WebEx.

CBI Case No. 32/2019

CBI v. P. K. Samal & Ors.

30.09.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with Consultant Sh. C. K. Sharma.

Proceedings against accused Nos. 1, 2 & 7 have been abated.
Accused Nos. 4 & 6 in person.

Sh. Rajat Bali, counsel for accused No. 3.

Ms. Shewta Priya, proxy counsel for accused No. 5.

None has joined the proceedings on behalf of accused Nos. 8 & 9. The accused Nos. 4 & 6 also submit that their counsel are not available today. The matter is thus adjourned.

Re-list for final arguments on **18.11.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,

Rouse Avenue District Courts,

New Delhi/ 30.09.2020.